

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 450/TT/2014

Date: 27.2.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset I : 3X80 MVAR Switchable line reactor for 765 KV S/C Gaya-Balia Transmission line at Gaya Sub-station, Asset II: 3X80 MVAR Switchable line Reactor for 765 KV S/C Ranchi-Dharamjaygarh Transmission Line along with associated bays at Ranchi Sub-station as Bus Reactor and Asset III: 3X80 MVAR Switchable line Reactor for 765 KV S/C Gaya -Varanasi Transmission Line along with associated bays at Gaya Sub-station as Bus Reactor under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A 2".

Sir,

With reference to your above mentioned petition, you are requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.3.2015:-

- (i) Investment Approval for Gaya-Balia line and its Reactors and RPC/SCM approval for these Reactors in case of Asset-I; and
- (ii) Regarding Asset II and Asset-III , RPC/SCM approval for use of these line Reactors as Bus Reactors.

Yours faithfully,

V. Sreenivas
Dept. Chief (Legal)